#### CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

### Petition No. 230/GT/2020

Subject	:	Petition for revision of tariff of Rihand Super Thermal Power Station, Stage-I (1000 MW) after the truing up exercise for the period from 1.4.2014 to 31.3.2019.
Petition No. 433/GT/202	<u>20</u>	
Subject	:	Petition for determination of tariff of Rihand Super Thermal Power Station, Stage-I (1000 MW) for the period from 1.4.2019 to 31.3.2024.
Petitioner	:	NTPC Limited
Respondents	:	Uttar Pradesh Power Corporation Ltd. & 10 ors.
Date of Hearing	:	23.8.2022
Coram	:	Shri I.S. Jha, Member Shri Arun Goyal, Member Shri Pravas Kumar Singh, Member
Parties Present	:	Shri Anand K. Ganesan, Advocate, NTPC Ms. Swapna Seshadri, Advocate, NTPC Ms. Ritu Apurva, Advocate, NTPC Shri Deepak Thakur, Advocate, NTPC Shri Mansoor Ali Shoket, Advocate, TPDDL Shri Nitin Kala, Advocate, TPDDL Shri Kunal Singh, Advocate, TPDDL Ms. Shefali Sobti, TPDDL Shri Anupam Varma, BRPL/BYPL Shri Aditya Ajay, Advocate, BRPL/BYPL Shri Rahul Kinra, Advocate, BRPL/BYPL Ms. Megha Bajpeyi, BRPL

## **Record of Proceedings**

These Petitions were called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner circulated note of arguments and made detailed oral submissions in these matters. At the request of the learned counsel, the Commission permitted the Petitioner to upload the note of arguments, in the web portal of the Commission, in the course of the day.

3. The learned counsel for the Respondent, BRPL & BYPL prayed for grant of time to file their replies in the matters. He further submitted that the Commission may thereafter reserve its orders in these matters, after completion of pleadings.

4. The learned counsel for the Respondent, TPDDL while stating that it has filed its reply/written submissions, referred to the same and made oral submissions in these matters. He, however, prayed that the Respondent may be permitted to file its response to the note of arguments circulated by the Petitioner. This was accepted by the Commission.

5. The Commission, after hearing the parties, directed the Petitioner to submit the following additional information, after serving copy to the Respondents, on or before **12.9.2022**:

## In Petition No. 230/GT/2020

- Documentary evidence for the additional capital expenditure claimed towards Free hold land, including Court orders etc., if any; Also, the copy of opinion of the Expert Advisory Committee of the Institute of Chartered Accountants of India based on which interest paid/payable towards enhanced land compensation has been capitalized in the books of accounts;
- (ii) Details of the expenditure incurred on account of Special allowance, as allowed by the Commission in terms of Regulation 16(3) of the 2014 Tariff Regulations.
- (iii) Reconciliation of the Form I as submitted along with the scanned copy of the Petition and the Tariff forms submitted in excel format;

6. The Respondents shall file their replies/response by **22.9.2022**, after serving copy to the Petitioner, who may file its rejoinder, if any, by **29.9.2022**. Pleadings shall be completed by the parties within the time line mentioned and no extension of time shall be granted.

7. Subject to the above, order in these petitions was reserved.

# By order of the Commission

**Sd/-**(B. Sreekumar) Joint Chief (Law)